13.

NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

CP (CAA) No. 102/NCLT/AHM/2017 c.w. CA (CAA) No. 66/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.09.2017

Name of the Company:

Anveshan Textile Ltd.

Section of the Companies Act:

Section 230-232 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. SWATI SOPARKAR ADVOCATE PETITIONER Swalf Soparkas

2.

ORDER

Learned Advocate Ms. Swati Soparkar present for Petitioners.

Proof of service of notice on statutory authorities filed.

Common representation of Regional Director received.

Representation of Income Tax Authorities received.

No representation received from other statutory authorities.

Heard arguments of learned Counsel for Petitioner.

Petition is admitted.

Date of hearing fixed on 21.09.2017

Petitioner shall advertise Notice of hearing of this petition in "Indian Express" and "Sandesh" Ahmedabad Edition not less than ten days before fixed date of hearing, calling for objections, if any, on or before the date of hearing.

Petitioner shall issue notices to Regional Director, ROC, Income Tax Authorities, and Official Liquidator informing the date of hearing.

Meanwhile petitioner may file reply, if any, on representations of Statutory Authorities.

List the matter on 21.09.2017 for hearing.

31KKI RAVEENDRA BARII

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 6th day of September, 2017.